

(b) if so, the details of the orders on the subject and the steps taken to supply the same medicine as prescribed by the specialists;

(c) whether the dispensaries are ill-equipped with the medicines and the beneficiaries have either to make purchases of the medicines from the market or to wait for the arrival of the same in the dispensaries;

(d) if so, the reasons for the poor supply of medicines to the dispensaries; and

(e) the number of complaints received against the delay in the receipt of medicines/treatment during the last twelve months and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARADEVI SIDDHARTHA): (a) The medicines included in the CGHS formulary are stocked in the dispensary and supplied to the patients under chemicals name immediately. The non-listed medicines prescribed by the specialists as essential are procured from the local chemist under the brand name and supplied to the patient.

(b) Local Chemists have been appointed in different parts of Delhi who supply medicines to the CGHS dispensaries/patients.

(c) The dispensaries are not ill-equipped with the medicines, medicines available in the dispensaries are supplied to the patients immediately. They are not supposed to purchase the medicines from the market. In emergency, the patients can get the medicines from the local chemists urgently on authorisation slip issued by the incharge of the dispensary.

(d) In view of the reply given in 'C' above, the question does not arise.

(e) Only two complaints have been received after appointment of local chemists in April, 1991, which are being investigated.

National Commission on Standards of Education in Kendriya Vidyalayas and Navodaya Vidyalayas

2196. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the aims and objectives of setting up of the National Commission on the Standard of Education in Kendriya Vidyalayas and Navodaya Vidyalayas;

(b) the details of the recommendations made by the Commission;

(c) whether these recommendations have been implemented;

(d) if not, the reasons therefor; and

(e) the time by which these are likely to be implemented?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) Sir, No National Commission on the standard of education in Kendriya Vidyalayas and Navodaya Vidyalayas has been set up.

(b) to (e). Do not arise.

[Translation]

Rake points in Madhya Pradesh

2197. SHRI SATY NARAYAN JATIYA: Will the Minister of RAILWAYS be pleased to state:

(a) the names of places in Madhya Pradesh where 'Rake Points' have been demanded to set up;

(b) the names of those rake points and half rake points which were in operation in the past and have now been cancelled and the reasons for cancellation of each rake point; and

(c) the time by which the said facility will be made available?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MAL-LIKARJUN): (a) The stations in Madhya Pradesh where additional rake points have been demanded are Chandia, Bishrampur, Kūmhari, Jairamnagar, Rupaund, Mandhar, Tilda, Dadhapara, Bhilai, Meghnagar, Ratlam and Vikramgar.

(b) During the last two years no rake point/half rake point has been cancelled.

(c) Terminal facilities are being developed subject to availability of funds and volume of traffic.

[English]

Voluntary Disclosures of Violation of Environmental Laws

2198 SHRI SARAT CHANDRA PAT-TANAYAK: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government have finalised the scheme on voluntary disclosures of violation of environmental laws;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the time by which the scheme is likely to be finalised ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KMAL NATH): (a) The Govern-

ment have finalised a scheme for environmental audit.

(b) to (d). Every person carrying on an industry, operation or process requiring consent under the Water (Prevention and Control of Pollution) Act, 1974 or the Air (Prevention and Control of Pollution) Act, 1981 or both or authorisation under the Hazardous (Management and Handling) Rules 1989 shall submit an environmental audit report for the financial year ending the 31st March in the form prescribed by the Government to the concerned State pollution Control Board on or before the 15th day of May every year, starting from 1993.

[Translation]

Bridge Near Jhanjharpur Station

2199. SHRI DEVENDRA PRASAD YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have received any representation to construct an over bridge on Kamla Stan railway crossing near Jhanjharpur railway station in district Madhubani in Bihar and

(b) if so, the steps taken so far in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MAL-LIKARJUN): (a) No, Sir.

(b) Does not arise.

[English]

Rural Health Services in Maharashtra

2200. SHRI SHANKARRAO KALE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state: